

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH  
J A I P U R.

...

CP No. 47/96

Date of order: 25.9.1996

Nathu Lal

: Petitioner

vs.

Shri Ram Doori

: Respondent

Mr. S.Kumar, counsel for the petitioner

Mr. U.D.Sharma, brief-holder for

Mr. K.S.Sharma, counsel for respondent

CORAM:

HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN  
HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)

O R D E R

(PER HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN)

The petitioner Shri Nathu Lal has filed this contempt petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that by not deciding the representation, the respondent has committed contempt of court.

2. We have heard the learned counsel for the petitioner and Shri U.D.Sharma brief-holder for Shri K.S.Sharma, counsel for the respondent. Mr. Parmanand, C.L.A., Departmental Representative for the respondent has produced a communication dated 4.6.1996 addressed to the petitioner which shows that the petitioner's representation dated 5.2.1996 has been disposed of. No case of contempt is made out against the respondent. This contempt petition is, therefore, dismissed and notice issued is discharged.

(O.P.SHARMA )  
MEMBER(A)

Gopal Krishna  
(GOPAL KRISHNA )  
VICE CHAIRMAN